CP NO. 69(CHD)/2016

Present: None.

There is a request by email sent by the Practising Company Secretary for the petitioner seeking adjournment. One of the prayer made in this case is to convert the company from Public Limited Company to Private Limited Company apart from the other prayers. Notice of the main petition be sent to the Registrar of Companies, Punjab and Regional Director through the Registrar of Companies on filing two extra copies of petition and proforma of notices, and they shall furnish report on the prayers made in the instant application before 18.11.2016.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member (Technical)

Deepa Ky Sh

October 25, 2016

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